GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE LOK SABHA

UNSTARRED QUESTION NO.80 TO BE ANSWERED ON FRIDAY, THE 15TH DECEMBER, 2017 AGRAHAYANA 24, 1939 (SAKA)

DRIVE AGAINST BLACK MONEY

80: SHRI RAM TAHAL CHOUDHARY:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has undertaken a Special Drive especially during the last year to eradicate and forfeit black money from the Government officials, private individuals and corporate, etc. and if so, the salient features thereof along with the achievements of the Government thereby in monetary terms;
- (b) the number of raids conducted by the concerned Government agencies against the officials of the Department of Income Tax, Central Custom and Excise Department and Enforcement Directorate during the last three years, Department-wise;
- (c) the total number of complaints received against the officials of these departments during the said period;
- (d) the number of complaints disposed of as on date along with the details and the total value of the seizures of black money from such officials, department-wise; and
- (e) whether the Government has any mechanism to keep a check on the corrupt officials of these departments and if so, the details thereof?

ANSWER MINISTER OF STATE FOR FINANCE

(SHRI SHIV PRATAP SHUKLA)

(a): The Government takes appropriate action for eradicating and forfeiting black money which is an ongoing process. Such actions under direct taxes laws include searches, surveys, assessment of income, levy of tax, penalty and filing of prosecution complaints before criminal courts, wherever applicable. During the period from 01/04/2016 to 31/03/2017, the Income-tax Department (ITD) conducted searches on around 1152 groups, wherein, assets worth over Rs. 1400 crores were seized and undisclosed income of Rs. 15660 crores was admitted.

Central Bureau of Investigation (CBI) had undertaken a Special Drive during the period 01.04.17 to 07.04.17 during which 23 Regular Cases related to Demonetization were registered against

various public servants and private persons. These 23 cases related to demonetization involved an amount of Rs. 146.89 crores approximately.

(b): Enforcement Directorate conducted raids against an official of Customs and Central Excise and against an officer of Enforcement Directorate on the basis of FIR registered by CBI.

Central Board of Direct Taxes (CBDT) also takes requisite actions including search and seizure operations under the relevant legal provisions. However, Department wise details of search & seizure actions conducted by the Income-tax Department (ITD) are not maintained.

The details of raids conducted by Central bureau of Investigation (CBI) against the officials of Income Tax Department, Customs and Central Excise, and Enforcement Directorate are as under:-

Year	Raids conducted						
	Income Tax Department	Customs and Central Excise	Enforcement Directorate				
2014	12	21	00				
2015	26	26	01				
2016	24	19	00				
2017 (up to 30/11/2017)	18	19	03				

(c)&(d): No. of complaints received and disposed during the last three years by Central Vigilance Commission are as under:-

Year			CBDT		CBEC		Department of Revenue (including Enforcement Directorate)	
			Received	Disposed Off	Received	Disposed Off	Received	Disposed Off
2015 date	to	till	2659	2585	1409	1372	158	149

The number of registered complaints received by CBI against the officials of these departments during the years 2014, 2015, 2016 and 2017 (upto 30.11.17) and their disposal is as under:-

Year	No. of registered Complaints	Departments				Mode of disposal				
		IT	C&CE	ED	RC	PE	Closed	Such Action/ SCN	Under Verification	
2014	40	16	21	03	15	03	19	03	00	
2015	43	21	19	03	25	01	17	00	00	
2016	38	24	14	00	26	02	08	01	01	
2017(upto 30.11.17)	42	18	23	01	23	01	08	00	10	

(e): The Central Vigilance Commission, as part of a multi-pronged strategy has been stressing on preventive, punitive & participative vigilance measures for effectively tackling corruption. The Commission's emphasis has led to various successful initiatives by many organizations to undertake systemic improvements in areas prone to corruption. Participative vigilance has been stressed by the Commission for holistic engagement with the public to fight corruption with conduct of outreach activities like Awareness Gram Sabha, Workshops, Integrity Clubs in schools and voluntary e-Integrity pledge by citizens, etc. In order to ensure time bound effective punitive action to act as deterrence, the Commission has been emphasizing early finalization of disciplinary proceedings and investigation of cases.

The other organizations and agencies also keep a check on the corrupt officials following the directions by CVC and following the relevant procedures prescribed under CCS (CCA), Rules 1965.
